Date of Decision: 01.7.1999

CP 22/97 (OA 191/97)

Ram Prasad Meena, Sepoy, Narcotics Department, Central Narcotics Bureau, Rajasthan, Kota.

... Petitioner

## Versus

- 1. Shri N.K.Singh, Secretary, Ministry of Finance, Department of Revenue, Govt.of India, North Avenue, New Delhi.
- Shri R.Bhattacharya, Commissioner, Narcotics, Central Bureau of 2. Narcotics, 19, The Mall, Morar, Gwalior (MP).
- 3. Shri A.K.Derashree, Dy.Narcotics Commissioner, Rajasthan, Central Bureau of Narcotics, Govt.of India, Kesar Bhawan, Station Road, Kota.

... Respondents

## CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr. Vincd Goyal

For the Respondents

... Mr.K.N.Shrimal

## ORDER PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Ram Prasad Meena, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by not allowing him to join his duty as a Sepoy in Rajasthan in terms of the order of the Tribunal dated 10.7.97 have committed contempt of court.

We have heard the learned counsel for the parties. 2.

The learned counsel for the respondents has stated that the petitioner has been posted in the Rajasthan Unit of the Central Bureau of No case of contempt is made out. The Contempt Petition is. Narcotics. therefore, dismissed. Notices issued are discharged.

(N.P.NAWANI)

ADM.MEMBER

(GOPAL KRISHNA) VICE CHAIRMAN

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